

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, DELHI

(OA No. 347/2016)

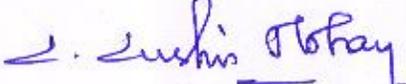
INTERIM REPORT IN COMPLIANCE WITH THE ORDERS OF THE HON'BLE
TRIBUNAL ON 09/082019

I J.Justin Mohan, S/O R.B.Jeevaji, aged 47 years and employed as the Secretary, National Biodiversity Authority, a statutory body functioning under the Ministry of Environment, Forest and Climate Change headquartered in Chennai, do hereby solemnly affirm and state as follows:-

1. I am conversant with the facts of the case and I have been authorized to file this interim report on behalf of the second respondent.
2. In pursuance to the Order of the Hon'ble National Green Tribunal, Delhi, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority have conducted a joint review meeting of the State Biodiversity Boards and the State Rural Development and Panchayat Raj Departments on 30/09/2019 and 17/10/2019 to monitor the progress in the formation of Biodiversity Management Committees (BMC) for local bodies in the states and the preparation of People's Biodiversity Registers (PBR) by the BMC's. A true copy of the minutes of the review meeting is enclosed as Exhibit I and Exhibit II.
2. The National Biodiversity Authority has also written to the Chief Secretaries of all states on 08/11/2019 to take necessary action to comply with the Orders of the Hon'ble Tribunal to complete the process of BMC formation and PBR preparation within the stipulated time frame as instructed by the Hon'ble Tribunal. A true copy of the letters addressed to the Chief Secretaries of States is enclosed as Exhibit III.
3. The next review meeting is scheduled to be held on 27/11/2019 & 28/11/2019. A report would be submitted to this Hon'ble Tribunal after the review meeting.

All facts stated above are true to the best of my knowledge, information and belief.

Dated this the 11th day of November, 2019


(Deponent)

Minutes of the meeting to review the progress of formation of Biodiversity Management Committees (BMCs) in different states in pursuance of the Order passed by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi in O. A. 347 of 2016 (IA No. 471/19)

The Principal Bench of the Hon'ble National Green Tribunal vide Order dated 9th August 2019 in OA 347 of 2016 (IA 471/19) filed by Shri. Chandra Bal Singh, had issued directions to the Ministry of Environment, Forest and Climate Change and the National Biodiversity Authority to conduct a review meeting every month from September 2019 till all the BMCs have been formed as envisaged in the Biological Diversity Act, 2002 and to submit a compliance report before the Hon'ble Tribunal on or before 15/02/2020.

Accordingly, the first review meeting was convened on 30/09/19 in the Ministry of Environment, Forest and Climate Change which was attended by the representatives of 29 State Biodiversity Boards and Rural Development & Panchayat Raj Departments. The meeting was formally inaugurated by Shri. Ravi Shankar Prasad, Additional Secretary to the Ministry of Environment, Forest and Climate Change and presided by Dr.V.B.Mathur, Chairman, National Biodiversity Authority.

Inaugural Session

Shri J.Justin Mohan, Secretary NBA formally welcomed the members from State Biodiversity Boards, officers from the Panchayati Raj and Rural Development Departments and the panelists. He apprised the members about the Order from the Hon'ble National Green Tribunal (NGT) and reminded the time line stipulated by the Tribunal for completing the task of forming the Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs). The Secretary also requested the State Governments to take action to complete the formation of BMCs in all local bodies and to commence the preparation of PBRs immediately so that we can inform the Tribunal about the action taken to comply with its Order.

Dr. V.B.Mathur, Chairperson NBA in his presidential address highlighted the directives given by the Tribunal for the nodal agencies like Ministry of Environment, Forest & Climate Change, National Biodiversity Authority and the Chief Secretaries of the respective States to fulfill the requirements as per the Biological Diversity Act. In his remarks, he sought for ideas to fulfill the tasks assigned to the states and the challenges faced by the states in the formation of BMCs and documentation of PBRs.

Shri Ravi Shankar Prasad, Additional Secretary, MoEFCC in his inaugural address focused on the Order in the Chandrabhal Singh case and the timeline suggested by the Tribunal for setting up of Biodiversity Management Committees (BMCs) and preparation of PBRs. He suggested that BMCs may be established by issuance of official orders from the concerned department of the states. However, regarding the preparation of People's Biodiversity Register (PBR), the given timeline is not adequate as it involves considerable time in data capturing and validation. He also requested all the representing officials of State Panchayati Raj departments and members of SBBs that the required deliverables in the Order are fully complied.

Dr. Sujata Arora, Advisor, MoEFCC in her discourse presented an overview of the process taken up in compliance with the court Order along with the roles and responsibilities assigned. She briefly explained the institutional mechanism and the mandate of the Biological Diversity Act.

Technical Session I

Discussion on status & progress so far in the establishment of BMCs and preparation of PBRs in the States

Chair: Shri A.K Goyal & Co-Chair: C.A.Reddy

Shri A. K. Goyal explained the context of this consultation and steered the session as per the agenda by taking State-wise review of the number of BMCs established and PBRs prepared by the SBBs at various levels. SBB representatives also shared their issues and challenges in implementing the task.

The general observation from this review was optimistic as several of the SBBs reported progress in expediting the formation of BMCs at various levels. However, in terms of PBR preparation, it was felt that the task assigned was challenging especially in the context of the tight timelines set by the NGT. There was a general consensus on the need to approach the Hon'ble NGT to reconsider the timelines assigned for documenting PBRs by all the BMCs by end of January 2020. Some SBBs expressed preference to opt for block level or cluster PBR to expedite action.

The session was further opened for discussion and the Chair requested the SBBs to share the issues and challenges in compliance of the Order. Some of the States flagged the issue of inadequate time and finance, especially in the process of preparation

of PBRs. Rajasthan and Uttar Pradesh cited the examples of making PBRs based on the ago-climatic variations/zones to save time and resources.

It was agreed to hold special meetings of Gram Sabhas at GP level for expediting the formation of BMCs and to rope in the line departments of the States. Some of the States have already decided to convene such meetings in the month of October, 2019.

The issue of making BMCs as “Standing Committees” of Rural and Urban Local Bodies was extensively discussed. It was clarified that making BMCs as “Standing Committees” of the Panchayati Raj at three levels/ urban local bodies will not in any way reduce its importance or compromise with the provisions of the BD Act or Rules. These BMCs have to be constituted strictly in accordance of the provisions of the Act and Rules and can retain their separate identity under the BD Act.

It was informed that the Ministry of Panchayati Raj has been discussing the working of a number of parastatal bodies created under various Acts of Parliament at the GP/block/district/municipality levels like water conservation and sanitation committee, health committee, rural development agencies, watershed management committee, committee under MGNREGP, etc. These committees function directly under the departments concerned of the State Governments at the village/ block level but are not owned by the Panchayati Raj or Urban Local bodies and most of the time do not get adequate support from them in smooth execution of their functions. Simultaneously, the local bodies have five to nine or more such Standing Committees as per the existing laws, many having almost similar mandates.

It was felt that if BMCs were made as Standing Committees of the local bodies, they will be owned by the local bodies and would get their due attention and support, and will also be eligible for funding under various schemes for discharging their mandated functions.

It was felt that issuing of one generic order by the State Government constituting BMCs at various levels would be in contravention to the provisions of the Act and Rules and needs to be reviewed by the States which have already done it. Each local body must meet and constitute the BMC as per provisions of state rules.

One of the ways to deal with the situation is to issue directions by the Panchayati Raj/Urban Department of the State calling for special meetings of the gram sabha/general

body of the urban local body, electing members and chairpersons of BMCs and passing resolutions to this effect.

It was discussed that in the case of preparation of PBRs, it can be done first at the block level and then segregating that particular portion of the PBR which falls within the geographical jurisdiction of a GP. The PBR can be discussed at the GP level by the BMC with some technical support and adopted with necessary additions/deletions of biological resources as per their occurrence (including details of *vaids* and *hakims* and traditional knowledge if specific to that area) following the procedures given in the rules. PBRs can also be prepared by a few BMCs at the GP level (*say one each in a district with the help of college graduates/specialized institutes*), copies provided to the adjoining BMCs at GP level for updating the same by additions/deletions of biological resources occurring in their jurisdiction and then adopted by the BMC concerned following the procedures. The PBRs being dynamic documents, the same can be updated as and when need arises.

It was felt that the figures on number of local bodies in some of the states given by the SBBs are not correct. It would be better to rely on the figures given on the websites of the Ministries of Panchayati Raj and Urban Development and details of BMCs and PBRs given by the SBBs.

It was pointed out that there were some discrepancies in the total number of local bodies mentioned in the NGT Order as 3,17,519. The major difference is because of Madhya Pradesh showing their Gram Panchayats as 77,909, whereas the actual number is 27,869. The total number of local bodies in India is about 2,79,018 including that of traditional bodies in the autonomous district councils in some northeastern states.

It was informed that there was no specific provision for filing a review petition in the NGT Act. However, under section 19 (4) ((f) of the Act, the NGT can review its decisions. Rule 22 of the NGT (Practices and Procedures) Rules, 2011 provide for such a review within 30 days of the issue of order. The condonation of delay application will have to be filed. Further, all states also need to file their affidavits mentioning specific reasons for seeking extension of time which should be in line with the grounds which would be put forth in the affidavits of MoEFCC/NBA.

The meeting was also apprised that there were about 5400 local bodies in the union territories which also need to constitute BMCs and complete preparation of PBRs. GT order does state anything about UTs which have about 5400 local bodies. The

MoEFCC/NBA are already seized of the issue and may therefore expedite delegation of powers to a council like body in respect of UTs so that they are able to discharge all the delegated functions and initiate action for achieving the targets like in states.

Finally, several SBB representatives urged upon the need for engaging competent legal representation on behalf of NBA/MoEFCC/SBBs in the instant case before the NGT. The State-wise matrix of the BMCs constituted and PBRs prepared is placed as Annexure II.

Technical session II

Discussion on enhancing coordination between the SBBs and the State Rural Development/ Panchayati Raj Departments.

Chair: Dr. R. S. Rana & Co- Chair: Shri J. Justin Mohan

Dr. R. S. Rana highlighted the issues relating to enhancing coordination between the SBBs and other related agencies. He expressed the need for three tier mechanism in states to complete the task of SBB's and PBR's by forming a Steering Committee chaired by the Chief Secretary to oversee the task and resolve inter departmental issues, a Coordination Committee chaired by the Secretary in-charge of the Rural Development and Panchayat Raj Department to monitor the progress of the work and an executive Committee chaired by District Collector or District Panchayat President to implement the task at the district level.

Representative from PR Department, Govt of West Bengal suggested incorporating anthropologists in the PBR process to properly capture the information and conserve the traditional knowledge and wisdom of the tribal communities.

Several states expressed their inability to comply with the timeline given for documentation of PBR, in view of operational challenges like inadequate funds and manpower and suggested that a review petition seeking time extension may be filed before the Hon'ble NGT. It was also felt that the PBR preparation needs one complete year to capture all the four seasons as is done for an Environment Impact Assessment study. Some states expressed inability to complete the task of SBB formation due to forthcoming elections to the Assembly and local bodies. The states were requested to take proactive steps to comply with the Order of the Hon'ble Tribunal but at the same time

they were assured that the constraints faced by them would be brought to the notice of the Hon'ble Tribunal.

At the end of the review meeting, the following decisions were taken:-

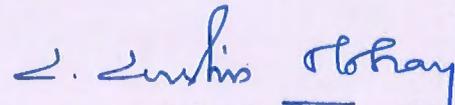
1. All states shall make earnest efforts to complete formation of BMCs in the local bodies within their jurisdiction before the stipulated deadline fixed by the Hon'ble NGT. Wherever there are some practical difficulties in the formation of BMC like declaration of elections, state specific issues etc., the same shall be brought to the notice of the Tribunal seeking additional time to complete the task of formation of BMCs.
2. All states shall make earnest efforts to ensure preparation of PBRs by the BMCs constituted in the local bodies within their jurisdiction before the stipulated deadline fixed by the Hon'ble NGT. Wherever more time is required, the facts can be brought to the notice of the Hon'ble Tribunal by the concerned state clearly stating the reasons for seeking more time. To expedite completion of this task, the states may explore the possibility of providing technical assistance to the block level BMCs for preparing PBRs at block level and then providing copies of the same to the BMCs at the gram panchayats level for validating the same with additions or deletions based on the actual occurrence of biological resources within their jurisdiction including preparing database of *vaidis* and *hakims* and traditional knowledge, if any. The PBR is to be finalised by the BMC through passing of a resolution to that effect as provided in the State Biological Diversity Rules.
3. The status of BMC formation and the PBR preparation shall be reported to the National Biodiversity Authority on or before 5th of every month so that the NBA can evaluate the progress made by each state.
4. States shall design their own strategies on whether to form a three or two tier mechanism to be chaired by the concerned Chief Secretary / Secretary in charge of Rural Development and Panchayat Raj Department / District Collector and comprising of officers from the line departments for better coordination to complete the task of formation of BMCs and PBRs before the deadline fixed by the Hon'ble Tribunal.
5. Any technical assistance or hand holding support for preparation of PBRs shall be provided by NBA based on request from states. But the onus of preparation of the PBRs shall vest with the state governments.

6. States shall examine the feasibility of making BMCs as standing committees of the rural and urban local bodies which would pave the way for ownership of BMCs by the local bodies besides getting the required financial assistance and other support for discharging the mandated functions.

7. Wherever the state governments have issued one generic order to constitute BMCs at various levels, it should be ensured that the local bodies meet immediately to elect the BMCs as per provisions of the State rules.

8. States shall furnish a report to the NBA by 20th October 2019 on the actual number of local bodies functioning in their jurisdiction, the practical difficulties to constitute BMCs and PBRs and a clear timeline to complete the task. NBA shall explore the possibility of filing a review petition before the Hon'ble Tribunal after taking legal opinion, so that the Tribunal is apprised of the challenges faced by the states and the additional time required to complete the task of completing formation of BMCs and preparation of PBRs. The MoEFCC and NBA will take early action in establishing a council like body in the UTs with adequate delegation of powers so that in UTs also BMCs are constituted and preparation of PBRs begins apart from other activities as envisaged in the Act and Rules.

The meeting ended with a vote of thanks to the Chairs, Co-Chairs and participants by Shri Justin Mohan, Secretary NBA.


J. Justin Mohan, IFS
Secretary, NBA
9/10/19

List of Delegates who participated in the Review Meeting

| S. No. | SBBs / MoEFCC / Department/ Organisation | Name | Designation |
|---|---|---------------------------------|----------------------|
| <i>State Biodiversity Boards</i> | | | |
| 1 | Andhra Pradesh | Shri S. B. L Mishra, IFS | Chairman |
| 2 | | Dr.K.Thulsi Rao | Director, R& E |
| 3 | Arunachal Pradesh | Shri D. Riba, IFS | Member Secretary |
| 4 | Assam | Shri A. K. Johari, IFS | Member Secretary |
| 5 | Bihar | Shri S. K. Singh, IFS | Chairman |
| 6 | Chhattisgarh | Shri. M.T. Nandy | Member Secretary |
| 7 | | Shri. Pankaj Rajput | DCF |
| 8 | Goa | Dr. Pradip Sarmokadam | Member Secretary |
| 9 | Gujarat | Shri. A.E. Samuel | Member Secretary |
| 10 | Haryana | Shri Gulshan Ahuja, IFS (Retd.) | Chairman |
| 11 | | Shri. Jagdish Chander, IFS | Member Secretary |
| 12 | Himachal Pradesh | Shri Nishant Thakur | Jt. Member Secretary |
| 13 | | Dr. M.L. Thakur | Project Coordinator |
| 14 | Jammu & Kashmir | Shri Om Prakash Sharma, IFS | Member Secretary |
| 15 | Jharkhand | Shri. L.R. Singh, IFS | Chairman |
| 16 | | Smt. Shailja Singh, IFS | Member Secretary |
| 17 | Karnataka | Shri. Virendra Singh, IFS | Member Secretary |
| 18 | Kerala | Dr.S.C.Joshi IFS (Retd) | Chairman |
| 18 | | Dr. V. Balakrishnan | Member Secretary |
| 20 | Madhya Pradesh | Shri R.Sreenivasa Murthy, IFS | Member Secretary |
| 21 | Maharashtra | Dr. Vilas Bardekar, IFS (Retd.) | Chairman |
| 22 | | Shri. Jeet Singh, IFS | Member Secretary |

| | | | |
|----------------------------------|---------------------------|---|--|
| 23 | Manipur | Dr. L. Baite, IFS, | Member Secretary |
| 24 | Meghalaya | Shri. M B K Reddy, IFS | Secretary |
| 25 | Mizoram | Shri . Liandawla, IFS | Member Secretary |
| 26 | Nagaland | Shri. Satya Prakash Tripathi, IFS (Retd.) | Chairman |
| 27 | | Shri. Supongnukshi Ao, IFS | Member Secretary |
| 28 | Odisha | Shri. M. Mohan, IFS | Chairman |
| 29 | | Dr. Pratap Chandra Panda | Member Secretary |
| 30 | Punjab | Dr. K.S. Bath | Prl. Scientific Officer |
| 31 | Rajasthan | Shri. G. V. Reddy, IFS | Chairman |
| 32 | Sikkim | Mr. Manjunatha Donappa | Member Secretary |
| 33 | Tamil Nadu | Shri. T. V. Manjunatha IFS | Member Secretary |
| 34 | Tripura | Shri. Animesh Das | Dy. Conser. Forest |
| 35 | Telangana | Sri. Kalicharan S. Khartade, IAS | Secretary |
| 36 | Uttarakhand | Dr. Dhananjai Mohan, IFS | Chairman |
| 37 | | Shri. Sargam Singh Rasaily, IFS | Member Secretary |
| 38 | Uttar Pradesh | Shri. Ramesh Pandey, IFS | Member Secretary |
| 39 | West Bengal | Dr. Asok Kanti Sanyal | Chairman |
| 40 | | Shri. Siddhartta Roy | Member Secretary |
| Union Territories | | | |
| 41 | Andaman & Nicobar Islands | Shri. Madhu K. Garg, IAS | Commissioner & OSD E&F |
| 42 | Delhi | Shri. R.P. Meena | Spl. Dev. Commissioner |
| Panchayati Raj Department | | | |
| 43 | Andhra Pradesh | Shri. M. Sudhakara Rao | Addl. Commissioner, Panchayati Raj |
| 44 | Assam | Shri N. Islam, IAS | Secretary, Panchayat & Rural Development |
| 45 | Bihar | Shri. Raghuvansh K. Singh | Panchayati Raj |
| 46 | Chhattisgarh | Shi. R.K. Jha | Jt. Director, Panchayat |

| | | | |
|-------------------------|---------------|--|---------------------------------------|
| 47 | Delhi | Shri Sanjeev Potjoshi, Joint Secretary | Ministry of Panchayati Raj |
| 48 | | Dr. L.C.Das, | Director A.H., Development Dept |
| 49 | | Shri. Prabhat Tyagi, IFS | CWLW |
| 50 | | Smt. Malti Rawat, | D.S., Ministry of Panchayati Raj |
| 51 | | Shri. K.S. Meena, | Director, Panchayat |
| 52 | | Shri. Dalbir Singh, | Seed Analyst |
| 53 | Goa | Shri. Gopal A Parsekar, | Director, Panchayat |
| 54 | Haryana | Shri. Gernail Singh | Dy CEOZP |
| 55 | Maharashtra | Shri. Aseem Gupta, | Principal Secy, RDD |
| 56 | Punjab | Shri. Devinder Kumar, | S.E., Panchayati Raj |
| 57 | Rajasthan | Shri.P.C. Kishan, IAS, | Director, SBM-G & Commissioner MNREGS |
| 58 | | Shri. Mohammed Abubakr | Dy. Secretary |
| 59 | Tamilnadu | Shri.Manohara Singh, | Addl. Director |
| 60 | | Smt. Jayashree Vencatesan, | TNWDC, RD&PR |
| 61 | Tripura | Ms. Saumya Gupta, | Secretary, RD, Panchayat |
| 62 | Uttarakhand | Shri.H.C. Semwal, IAS | Addl. Secretary, Panchayati Raj |
| 63 | Uttar Pradesh | Smt. Priti Shubla, | Secretary, Panchayati Raj |
| 64 | | Shri. Mahim Kumar | State SLWM Consultant SBMG |
| 65 | West Bengal | Shri. Suktisita Bhattacharya | Joint Secretary, P&RD |
| 66 | | Shri Ravi S Prasad | Additional Secretary |
| 67 | | Dr. Sujata Arora | Advisor |
| 68 | | Dr.J.R. Bhatt | Advisor |
| 69 | | Shri Tarun Kathula | Director |
| 70 | | Dr. Ranjeet Singh | Scientist-B |
| Resource Persons | | | |
| 71 | | Dr.R.S. Rana | |
| 72 | | Shri A.K. Goyal | |
| 73 | | Shri C.A. Reddy | |

| Ministry of AYUSH | | | |
|--|--|---|--|
| 74 | | Dr. Jeetendra Kumar Vaishya, | RO (MPs/Agro), NMPB, Ministry of AYUSH |
| 75 | | Dr. Muzamil Rehman, Asst Adviser, Ministry of Ayush | Asst Adviser |
| 76 | | Dr. Rajnish Kumar Gautam, RO(AY), Ministry of AYUSH | RO(AY), |
| National Biodiversity Authority | | | |
| 77 | | Dr.V.B. Mathur | Chairman |
| 78 | | Shri. Justin Mohan | Secretary |
| 79 | | Shri. K. Chitrarasu | Advisor (Law) |
| 80 | | Dr. K.P. Raghuram | Technical Officer (BS) |
| 81 | | Dr. Sangita Mitra | Sr. Consultant – SBB&BMC |
| 82 | | Shri. Iswar Poojar | Project Manager, GEF |
| 83 | | Dr. G. Chandhrasekharan | Young Professional |
| 84 | | Shri. Ajin | Executive (Legal) |
| 85 | | Ms. GS Sheeba | Steno “C” |
| 86 | | Ms. K P Jancy | Executive, Gr- I |

STATE-WISE NUMBER OF BMCs AND PBRs

| STATES / UT | District Panchayats | | | | Intermediate Panchayats | | | | Village Panchayats | | | | Traditional Panchayats | | | | Urban Local bodies | | | | Overall Total | | | achievement | |
|--------------------------|---------------------|------------------|---------------|------------------|-------------------------|------------------|---------------|------------------|--------------------|------------------|---------------|------------------|------------------------|------------------|---------------|------------------|--------------------|------------------|---------------|------------------|--------------------|------------------|---------------|------------------|---------------|
| | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | BMCs constituted | PBRs prepared |
| Andhra Pradesh | 13 | 4 | 0 | 13 | 660 | 660 | 108 | 183 | 13065 | 6539 | 106 | 100 | 0 | 0 | 0 | 0 | 110 | 8 | 0 | 0 | * | * | * | * | * |
| Arunachal Pradesh | 25 | 0 | 0 | 0 | 177 | 0 | 0 | 0 | 1785 | 149 | 64 | 43 | 0 | 0 | 0 | 0 | 19 | 0 | 0 | 0 | * | * | * | * | * |
| Assam | 26 | 18 | 0 | 18 | 191 | 185 | 129 | 56 | 2199 | 1443 | 0 | 1443 | 512 | 40 | 0 | 0 | 99 | 0 | 0 | 0 | * | * | * | * | * |
| Bihar | 38 | 0 | 0 | 0 | 534 | 0 | 0 | 0 | 8386 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 145 | 0 | 0 | 0 | * | * | * | * | * |
| Chhattisgarh | 27 | 3 | 0 | | 146 | 19 | 0 | 0 | 10978 | 1807 | 36 | 0 | 0 | 0 | 0 | 0 | 168 | 34 | 0 | 0 | | | | | |
| Goa | 2 | 2 | 1 | 1 | 0 | 0 | 0 | 0 | 191 | 191 | 103 | 10 | 0 | 0 | 0 | 0 | 14 | 14 | 0 | 0 | | | | | |
| Gujarat | | 33 | 0 | 33 | 248 | 3 | 3 | 4 | 14,292 | 7660 | 1197 | 616 | 0 | 0 | 0 | 0 | 172 | 3 | 0 | 0 | * | * | * | * | * |
| Haryana | 21 | 4 | 0 | 0 | 142 | 117 | 0 | 0 | 6202 | 5849 | 0 | 460 | 0 | 0 | 0 | 0 | 87 | 0 | 0 | 0 | * | * | * | * | * |
| Himachal Pradesh | 12 | 4 | 0 | 4 | 78 | 2 | 0 | 0 | 3226 | 755 | 6 | 198 | 0 | 0 | 0 | 0 | 61 | 1 | 0 | 1 | 3370 | 762 | 6 | 22.61 | |
| Jammu & Kashmir | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 4482 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 98 | 0 | 0 | 0 | * | * | * | * | * |
| Jharkhand | 24 | 8 | 0 | 0 | 263 | 147 | 0 | 0 | 4384 | 4027 | 117 | 400 | 0 | 0 | 0 | 0 | 35 | 13 | 0 | 0 | * | * | * | 9.14 | 2.54 |
| Karnataka | 30 | 19 | 0 | 5 | 176 | 152 | 0 | 24 | 6022 | 5526 | 1977 | 0 | 0 | 0 | 0 | 0 | 219 | 1 | 0 | 0 | 6447 | 5698 | 2001 | 88.38 | 31 |
| Kerala | 14 | 0 | 0 | 0 | 152 | 152 | 57 | 0 | 941 | 941 | 941 | 0 | 0 | 0 | 0 | 0 | 94 | 1 | 0 | 0 | 1034 | 1034 | 998 | 100 | 96 |
| Madhya Pradesh | 51 | 51 | 0 | 0 | 313 | 313 | 0 | 150 | 22812 | 22812 | 935 | 0 | 0 | 0 | 0 | 0 | 408 | 408 | 0 | 0 | | | | | |
| Maharashtra | 34 | 23 | 0 | 0 | 351 | 212 | 0 | 0 | 27871 | 24839 | 46 | 0 | 0 | 0 | 0 | 0 | 403 | 73 | 0 | 0 | * | * | * | * | * |
| Manipur | 6 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 161 | 142 | 0 | 0 | 3794 | 975 | 5 | 30 | 27 | 0 | 0 | 0 | * | * | * | * | * |
| Meghalaya | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 6746 | 474 | 75 | 0 | 12 | 0 | 0 | 0 | * | * | * | * | * |
| Mizoram | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 905 | 524 | 5 | 23 | 23 | 0 | 0 | 0 | * | * | * | * | * |
| Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1252 | 710 | 50 | 20 | 32 | 0 | 0 | 0 | * | * | * | * | * |
| Odisha | 30 | 0 | 0 | 0 | 314 | 0 | 0 | 0 | 6801 | 3707 | 111 | 10 | 0 | 0 | 0 | 0 | 114 | 3 | 0 | 0 | * | * | * | * | * |
| Punjab | 22 | 22 | 0 | 0 | 150 | 18 | 0 | 0 | 13262 | 35 | 33 | 0 | 0 | 0 | 0 | 0 | 173 | 173 | 0 | 0 | * | * | * | * | * |
| Rajasthan | 33 | 13 | 0 | 0 | 295 | 87 | 0 | 0 | 9892 | 2752 | 0 | 0 | 0 | 0 | 0 | 0 | 196 | 0 | 0 | 0 | * | * | * | * | * |
| Sikkim | 4 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 185 | 48 | 14 | 16 | 0 | 0 | 0 | 0 | 7 | 0 | 0 | 0 | * | * | * | * | * |
| Tamil Nadu | 31 | 0 | 0 | 0 | 385 | 385 | 0 | 0 | 12524 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 666 | 664 | 0 | 0 | 13617 | 1049 | 0 | 7 | 0 |
| Telangana | 32 | 12 | 0 | 0 | 540 | 70 | 0 | 0 | 12772 | 3411 | 213 | 86 | 0 | 0 | 0 | 0 | 141 | 6 | 0 | 0 | * | * | * | * | * |
| Tripura | 8 | 0 | 0 | 0 | 52 | 52 | 0 | 8 | 591 | 591 | 0 | 469 | 628 | 0 | 0 | 0 | 20 | 11 | 0 | 0 | * | * | * | * | * |
| Uttarakhand | 13 | 0 | 0 | 0 | 95 | 95 | 60 | 0 | 7762 | 5394 | 60 | 121 | 0 | 0 | 0 | 0 | 92 | 13 | 0 | 0 | 7981 | 5502 | 66 | 69 | 0.8 |
| Uttar Pradesh | 75 | 0 | 0 | 0 | 822 | 0 | 0 | 0 | 58781 | 58781 | 325 | 0 | 0 | 0 | 0 | 0 | 668 | 0 | 0 | 0 | 91 | 58781 | 325 | 98.34 | 0.54 |
| Andaman & Nicobar Island | 2 | 0 | 0 | 0 | 7 | 0 | 0 | 0 | 70 | 0 | 0 | | 201 | 0 | 0 | 0 | 1 | * | * | * | * | * | * | * | * |
| Chandigarh | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 12 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | | | | | |

595 216 1 74 6432 3006 379 494 252989 158704 6693 4748 14038 2723 135 73 4437 1549 0 1 32666 72949 3417 394.5 131

* Information not provided by SBBs on 30/9/2019

Minutes of the Meeting held on 17.10.2019 at MoEFCC, New Delhi with State Biodiversity Boards to review the status and progress of establishment of BMCs and Preparation of PBRs in pursuance of the Order of Hon'ble National Green Tribunal (NGT) dated 09.08.2019 in the matter of O. A. 347 of 2016

The second meeting to review and monitor the constitution of Biodiversity Management Committees (BMCs) and Preparation of People's Biodiversity Registers (PBRs) across the country, in pursuance to the Order passed by the Principal Bench of Hon'ble NGT, New Delhi on 09.08.2019 in O. A. 347 of 2016 was convened by National Biodiversity Authority on 17th October, 2019 at 1430 hrs at MoEF&CC under the Chairmanship of Dr. V.B. Mathur. Over 30 representatives of the MoEF&CC and State Biodiversity Boards viz. Arunachal Pradesh, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Manipur, Mizoram, Telangana, Uttar Pradesh and Uttarakhand participated in the meeting.

Dr. V. B. Mathur said that under the provisions of the Biological Diversity Act, 2002 every local body is required to constitute a BMC for the purpose of promoting conservation, sustainable use of resources and documentation of Biological Diversity in the form of People's Biodiversity Register (PBR). He further added that the Hon'ble National Green Tribunal (NGT) has observed that there are considerable gaps in the implementation of the said Act and the Rules in view of the total number of local bodies existing in the country and number of PBRs prepared so far. In this regard the Principal Bench of Hon'ble National Green Tribunal (NGT), New Delhi issued notices to all the States and Union Territories to take necessary steps for enforcement of the Biological Diversity Act, 2002 and Biological Diversity Rules, 2004.

The NGT in its latest Order dated 9th August, 2019 has directed MoEFCC and NBA to ensure compliance with 100% constitution of BMCs and preparation of PBRs by 31st January 2020. The MoEFCC and National Biodiversity Authority have also been directed to hold meetings every month from September 2019 onwards till the above task is completed.

The meeting started with the Chairman, NBA recalling the discussion of the first meeting held on 30th September, 2019 in which *inter-alia* the representatives of SBBs were requested to share the progress made on a monthly basis in pursuance to the Order of NGT. The Chairman, NBA requested Shri AK Goyal, Former Special Secretary, Ministry of Panchayati Raj, Government of India to coordinate the review process with the SBB representatives.

The following is the summary of the review process:

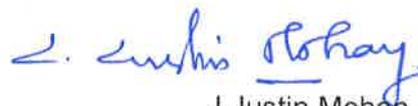
- I. Progress made by the SBBs in constitution of BMCs and in preparation of PBRs was reviewed State-wise. It was reiterated that the SBBs/ PR and Urban Departments need to put in more efforts in completing the targets as per the timelines fixed by the Hon'ble NGT.
- II. The SBB representatives were informed that MoEFCC is in the process of constituting a Monitoring Committee to review the quality of PBRs.
- III. The SBB representatives were requested to forward copies of their draft affidavits to be submitted to the NGT, to NBA within next 15 days i.e. by November 03, 2019.
- IV. The draft affidavit should include number of local bodies in the State (*including the exact numbers from the PR and Urban Departments*), number of BMCs constituted so far, number of BMCs to be constituted by January 31, 2020, number of PBRs prepared so far, numbers in progress and tentative number of PBRs to be prepared by January, 2020. Further, while seeking extension of time, as expressed by some of the SBB, they must provide figures and justifications for the same. The affidavits need to be on behalf of both the local bodies and SBBs.
- V. Regarding constitution of BMCs, it was emphasized that BMCs have to be constituted strictly as per the provisions of BD Act and Rules and State Government Rules wherein resolutions need to be passed by each of the local body after completing the process of electing the chairman and members of the BMC.
- VI. It was also reiterated that PBRs are the documents to be prepared by the BMC with technical and financial help from the State/SBB and the ultimate responsibility of preparation of PBR lies with BMC/local body which need go through the process of validation and adoption by the BMC through passing of a resolution.
- VII. As explained in the first review meeting held on 30th September, 2019, the State Governments may consider making BMCs as Standing Committees of rural and urban local bodies so that they are owned by them like other Standing Committees and these also become eligible for funding under the various schemes being implemented at the local

bodies level including capacity building schemes of the Ministry of Panchayati Raj.

- VIII. The SBBs must prepare self-contained proposals for strengthening the SBBs, building its capacities, capacity building of BMCs and preparation of technically correct PBRs which could also be considered for funding under the proposed National Mission on Biodiversity and Human Well Being (NMBHWP), which will be launched in April, 2020.
- IX. The PBRs could also become part of the databases for the NMBHWP, for which a review of the formats of the PBRs to make them uniform and compatible with the mission objectives including e-PBRs would be required.

The status of establishment of BMCs and preparation of PBRs by the States as on 17th October, 2019 is presented in a matrix (Annexure I)

The meeting ended with a vote of thanks to the Chairman, NBA and the SBB representatives.



J. Justin Mohan

Secretary, National Biodiversity Authority,

Dated : 24/10/2019.

| STATE-WISE NUMBER OF BMCs AND PBRs | | | | | | | | | | | | | | | | | | | | | | | | | | |
|------------------------------------|---------------------|------------------|---------------|------------------|-------------------------|------------------|---------------|------------------|--------------------|------------------|---------------|------------------|------------------------|------------------|---------------|------------------|--------------------|------------------|---------------|------------------|--------------------|------------------|------------------------|------------------|------------------------|--|
| STATES / UT | District Panchayats | | | | Intermediate Panchayats | | | | Village Panchayats | | | | Traditional Panchayats | | | | Urban Local bodies | | | | Overall Total | | | | Percentage achieve | |
| | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared | PBRs in progress | Total | BMCs constituted | PBRs prepared | PBRs in progress | Total local bodies | BMCs constituted | PBRs prepared/in progr | BMCs constituted | PBRs prepared/in progr | |
| Andhra Pradesh | 13 | 4 | 0 | 13 | 660 | 660 | 108 | 183 | 13065 | 6539 | 106 | 100 | 0 | 0 | 0 | 0 | 110 | 8 | 0 | 0 | 13848 | 7211 | 510 | 52 | | |
| Arunachal Pradesh | 25 | 0 | 0 | 0 | 177 | 0 | 0 | 0 | 1779 | 152 | 64 | 43 | 0 | 0 | 0 | 0 | 19 | 0 | 0 | 0 | 2000 | 152 | 64 | 8 | | |
| Assam | 26 | 18 | 0 | 18 | 191 | 185 | 129 | 56 | 2199 | 1443 | 0 | 1443 | 512 | 40 | 0 | 0 | 99 | 0 | 0 | 0 | 3027 | 1686 | 129 | 56 | | |
| Bihar | 38 | 0 | 0 | 0 | 534 | 0 | 0 | 0 | 8386 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 145 | 0 | 0 | 0 | 9103 | 0 | 0 | 0 | | |
| Chhattisgarh | 27 | 3 | 0 | | 146 | 19 | 0 | 0 | 10978 | 1807 | 36 | 0 | 0 | 0 | 0 | 0 | 168 | 34 | 0 | 0 | 11319 | 1863 | | 17 | | |
| Goa | 0 | 0 | | | 0 | 0 | 0 | 0 | 191 | 191 | 17 | 86 | 0 | 0 | 0 | 0 | 14 | 14 | 0 | 0 | 205 | 205 | 17 | 100 | | |
| Gujarat | 33 | 0 | 0 | 33 | 248 | 3 | 3 | 4 | 14292 | 7660 | 1197 | 616 | 0 | 0 | 0 | 0 | 172 | 3 | 0 | 0 | 14745 | 7666 | | 52 | | |
| Haryana | 21 | 4 | 0 | 0 | 142 | 117 | 0 | 117 | 6202 | 5849 | 0 | 460 | 0 | 0 | 0 | 0 | 87 | 0 | 0 | 126 | 6452 | 5970 | | 93 | | |
| Himachal Pradesh | 12 | 5 | 0 | 4 | 78 | 3 | 0 | 0 | 3226 | 818 | 6 | 198 | 0 | 0 | 0 | 0 | 61 | 1 | 0 | 1 | 3370 | 762 | 6 | 23 | | |
| Jammu & Kashmir | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 4482 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 98 | 0 | 0 | 0 | 4580 | | | | | |
| Jharkhand | 24 | 8 | 0 | 0 | 263 | 147 | 0 | 0 | 4384 | 4063 | 130 | 400 | 0 | 0 | 0 | 0 | 35 | 13 | 0 | 0 | 4706 | 4231 | 130 | 90 | | |
| Karnataka | 30 | 22 | 0 | 5 | 176 | 161 | 24 | | 6021 | 5564 | 1983 | 0 | 0 | 0 | 0 | 0 | 219 | 1 | 0 | 0 | 6447 | 5747 | 2007 | 88 | | |
| Kerala | 14 | 0 | 0 | 0 | 152 | 152 | 57 | 0 | 941 | 941 | 919 | 0 | 0 | 0 | 0 | 0 | 94 | 1 | 0 | 0 | 1034 | 1034 | 998 | 100 | | |
| Madhya Pradesh | 51 | 51 | 0 | 0 | 313 | 313 | 0 | 150 | 22812 | 22812 | 935 | 0 | 0 | 0 | 0 | 0 | 408 | 408 | 0 | 0 | 23584 | | | | | |
| Maharashtra | 34 | 29 | 0 | 0 | 744 | 348 | 0 | 0 | 27869 | 26527 | 46 | 0 | 0 | 0 | 0 | 0 | 403 | 73 | 0 | 0 | 29050 | 26977 | 51 | 93 | | |
| Manipur | 6 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 161 | 142 | 0 | 0 | 3794 | 1128 | 23 | 30 | 27 | 0 | 0 | 0 | 3988 | 1270 | 23 | 32 | | |
| Meghalaya | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 6746 | 474 | 75 | 0 | 12 | 0 | 0 | 0 | 6758 | 474 | 75 | | | |
| Mizoram | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 824 | 546 | 5 | 14 | 23 | 0 | 0 | 0 | 847 | 546 | 5 | 65 | | |
| Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1238 | 745 | 18 | 20 | 32 | 0 | 0 | 0 | 1270 | 745 | 18 | 59 | | |
| Odisha | 30 | 0 | 0 | 0 | 314 | 0 | 0 | 0 | 6801 | 3707 | 111 | 10 | 0 | 0 | 0 | 0 | 114 | 3 | 0 | 0 | 7259 | 3710 | 111 | 51 | | |
| Punjab | 22 | 22 | 11 | 3 | 150 | 99 | 0 | 7 | 13262 | 35 | 32 | 0 | 0 | 0 | 0 | 0 | 173 | 0 | 0 | 10 | 13607 | 156 | 43 | 2 | | |
| Rajasthan | 33 | 13 | 0 | 0 | 295 | 87 | 0 | 0 | 9892 | 2752 | 0 | 0 | 0 | 0 | 0 | 0 | 196 | 0 | 0 | 0 | 10416 | 2852 | 0 | 27 | | |
| Sikkim | 4 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 185 | 48 | 14 | 16 | 0 | 0 | 0 | 0 | 7 | 0 | 0 | 0 | 196 | 48 | 14 | 24 | | |
| Tamil Nadu | 31 | 0 | 0 | 0 | 385 | 385 | 0 | 0 | 12524 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 666 | 664 | 0 | 0 | 13606 | 1049 | 0 | 8 | | |
| Telangana | 32 | 12 | 0 | 0 | 540 | 70 | 0 | 0 | 12772 | 3411 | 213 | 86 | 0 | 0 | 0 | 0 | 141 | 6 | 0 | 0 | 13485 | 3499 | 213 | 26 | | |
| Tripura | 8 | 0 | 0 | 0 | 52 | 52 | 0 | 8 | 591 | 591 | 0 | 469 | 628 | 0 | 0 | 0 | 20 | 11 | 0 | 0 | 1299 | 654 | | 50 | | |
| Uttarakhand | 13 | 0 | 0 | 0 | 95 | 95 | 60 | 0 | 7762 | 5394 | 60 | 121 | 0 | 0 | 0 | 0 | 92 | 13 | 0 | 0 | 7962 | 5502 | 120 | 69 | | |
| Uttar Pradesh | 75 | 0 | 0 | 0 | 822 | 0 | 0 | 0 | 58781 | 58781 | 325 | 0 | 0 | 0 | 0 | 0 | 668 | 0 | 0 | 0 | 60346 | 58781 | 325 | 98 | | |
| West Bengal | 22 | 0 | 0 | 0 | 341 | 337 | 22 | 69 | 3340 | 1305 | 366 | 694 | 0 | 0 | 0 | 0 | 132 | 123 | 21 | 13 | 3835 | 1765 | 409 | 46 | | |
| Andaman & Nicobar Island | 2 | 0 | 0 | 0 | 7 | 0 | 0 | 0 | 70 | 0 | 0 | 0 | 201 | 0 | 0 | 0 | 1 | | | | | | | | | |
| Chandigarh | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 12 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | | | | | | |
| | 626 | 191 | 11 | 76 | 6825 | 3233 | 403 | 594 | 252980 | 160532 | 6560 | 4742 | 13943 | 2933 | 121 | 64 | 4437 | 1376 | 21 | 150 | 278344 | 144555 | 5268 | 1329 | | |

*** Full information is to be received.

The figures need to be verified by the States and reflected correctly in the affidavits to be filed before the hon'ble NGT



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2342

Date: 8th November, 2019

Dear *Shri Prasad,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

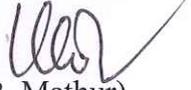
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Neerabh Kumar Prasad, IAS
Chief Secretary,
Government of Andhra Pradesh,
1st Block, 1st Floor,
A.P Secretariat Office,
Velagapudi – 522 503



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2349

Date: 8th November, 2019

Dear *Shri Narush Kumar,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

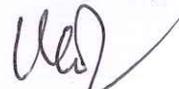
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Naresh Kumar, IAS
Chief Secretary,
Government of Arunachal Pradesh,
Civil Secretariat,
Itanagar – 791 111



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2343

Date: 8th November, 2019

Dear *Shri Alok Kumar,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Alok Kumar, IAS
Chief Secretary,
Government of Assam,
Block- C, 3rd Floor,
Assam Sachivalaya,
Dispur - 781006, Guwahati



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2350

Date: 8th November, 2019

Dear *Chair Deepak Kumar,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Deepak Kumar, IAS
Chief Secretary,
Government of Bihar,
Main Secretariat,
Patna – 800 015



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2344

Date: 8th November, 2019

Dear Shri Mandal,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri R.P. Mandal, IAS
Chief Secretary,
Government of Chhattisgarh,
Mahanadi Bhawan, Mantralaya,
Naya Raipur – 492 002



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/235/

Date: 8th November, 2019

Dear *Shri Parimal Rai*,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Parimal Rai, IAS
Chief Secretary,
Government of Goa,
Secretariat, Porvrim, Bardez,
Goa - 403 521



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2345

Date: 8th November, 2019

Dear Shri Singh,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Jagdip Narayan Singh,
Chief Secretary,
Government of Gujarat,
1st Block, 5th Floor,
Sachivalaya,
Gandhinagar – 382 010



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2352

Date: 8th November, 2019

Dear *Smt. Keshni Anand,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Smt. Keshni Anand Arora, IAS
Chief Secretary,
Government of Haryana,
4th Floor, Haryana Civil Secretariat,
Sector-1, Chandigarh - 160019



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2346

Date: 8th November, 2019

Dear *Jr. Baldi,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Dr. Shrikant Baldi, IAS
Chief Secretary,
Government of Himachal Pradesh,
H P Secretariat,
Shimla – 171002



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2353

Date: 8th November, 2019

Dear श्री तुवरु,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

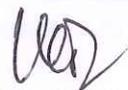
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri D.K. Tiwari, IAS
Chief Secretary,
Government of Jharkhand,
1st Floor, Project Building,
Dhurwa,
Ranchi - 834 004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2347

Date: 8th November, 2019

Dear Shri Vijay Bhaskar,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri T.M. Vijay Bhaskar, IAS
Chief Secretary,
Government of Karnataka,
Room No. 320, 3rd Floor,
Vidhana Soudha,
Bengaluru -560 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2354

Date: 8th November, 2019

Dear Shri Tom Jire,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Tom Jose, IAS
Chief Secretary,
Government of Kerala,
Secretariat,
Thiruvananthapuram – 695 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2355

Date: 8th November, 2019

Dear Shri Mehta,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

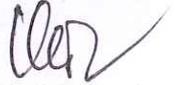
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Ajoy Mehta, IAS
Chief Secretary,
Government of Maharashtra
CS Office Main Building,
Mantralaya, 6th Floor,
Madame Cama Road,
Mumbai – 400032



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2356

Date: 8th November, 2019

Dear *Dr. Suresh Babu,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

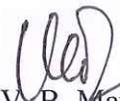
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Dr. J. Suresh Babu, IAS
Chief Secretary,
Government of Manipur,
South Block, Old Secretariat,
Imphal-795001.



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2362

Date: 8th November, 2019

Dear *Shri Yeshi Tsering,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Yeshi Tsering, IAS
Chief Secretary,
Government of Meghalaya,
Main Secretariat Building,
Rilang Building, Room No. 321,
Meghalaya Secretariat,
Shillong - 793001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2357

Date: 8th November, 2019

Dear *Shri Chuango,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

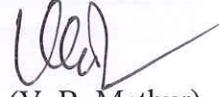
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Pu Lalnunmawia Chuaungo, IAS
Chief Secretary,
Government of Mizoram
New Secretariat Complex,
Aizwal - 796001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2348

Date: 8th November, 2019

Dear *Shri Mohanty,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

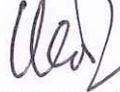
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Sudhi Ranjan Mohanty, IAS
Chief Secretary,
Government of Madhya Pradesh
MP Mantralaya, Vallabh
Bhavan Bhopal - 462004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2363

Date: 8th November, 2019

Dear Shri Temjen Toy,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Temjen Toy, IAS
Chief Secretary,
Government of Nagaland,
Civil Secretariat,
Kohima - 79 7004



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2358

Date: 8th November, 2019

Dear *Shri Tripathy,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Asit Tripathy, IAS
Chief Secretary,
Government of Odisha,
General Administration Department,
Odisha Secretariat,
Bhubaneswar - 751001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2366

Date: 8th November, 2019

Dear *Shankar Singh*,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Karan A. Singh, IAS
Chief Secretary,
Government of Punjab,
Chandigarh – 160 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2359

Date: 8th November, 2019

Dear Shri Gupta,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

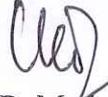
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri D.B. Gupta, IAS
Chief Secretary,
Government of Rajasthan,
Secretariat,
Jaipur – 302005



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/ 2365

Date: 8th November, 2019

Dear *Shri Gupta,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri S.C. Gupta, IAS
Chief Secretary,
Government of Sikkim
New Secretariat,
Gangtok - 737101



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2366

Date: 8th November, 2019

Dear Shri Joshi,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Shailendra Kumar Joshi, IAS
Chief Secretary,
Government of Telangana,
Block C, 3rd Floor,
Telangana Secretariat,
Khairatabad, Hyderabad,
Telangana.



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2360

Date: 8th November, 2019

Dear श्री Shanmugam,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

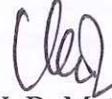
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri K. Shanmugam, IAS
Chief Secretary,
Government of Tamil Nadu,
Secretariat,
Chennai - 600 009



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority

भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2369

Date: 8th November, 2019

Dear Sri Venkateswaly,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

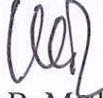
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Shri Usurupati Venkateswarlu, IAS
Chief Secretary,
Government of Tripura,
New Secretariat Complex,
Secretariat-799010, Agartala,
West Tripura



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2361

Date: 8th November, 2019

Dear Dr. Pandey,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

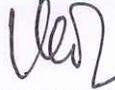
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,



(V. B. Mathur)

Encl: As above

To

Dr. Anup Chandra Pandey, IAS
Chief Secretary,
Government of Uttar Pradesh,
1st Floor, Room No. 110,
Lalbahadur Sastri Bhawan,
Uttar Pradesh Secretariat,
Lucknow - 226 001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2367

Date: 8th November, 2019

Dear *Shri Singh,*

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

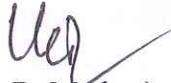
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Utpal Kumar Singh, IAS
Chief Secretary,
Government of Uttarakhand
4 Subhash Road, Uttarakhand
Secretariat,
Dehradun - 248001



डॉ. वि. बि. माथुर
अध्यक्ष

Dr. V. B. Mathur
Chairperson

राष्ट्रीय जैव विविधता प्राधिकरण
National Biodiversity Authority
भारत सरकार
Government of India

D.O No. NBA/15/30/2019/SBB/NGT/2369

Date: 8th November, 2019

Dear Shri Sinha,

Sub: Implementation of the Order of the Hon'ble Principal Bench of National Green Tribunal, Delhi with respect to the formation of Biodiversity Management Committees (BMCs) and People's Biodiversity Registers (PBRs) – reg

Ref: OA No. 347/2016 filed by Chandra Bhal Singh (copy enclosed)

The National Biodiversity Authority (NBA) and State Biodiversity Boards (SBB) have been functioning to conserve, facilitate and regulate the biological diversity of the country within their jurisdiction as per the provisions of the Biological Diversity Act, 2002. The Act envisages that the State Government shall constitute Biodiversity Management Committee (BMC) in each local body which will document the biological resources in their jurisdiction and prepare a People's Biodiversity Register (PBR). The use of any biological resource for commercial use by an Indian entity would require the consent of the concerned BMC and the SBB and in the case of a foreign entity, the approval of the NBA is mandatory.

As there has been an inordinate delay in the formation of the BMCs and completion of PBRs, the Principal Bench of the Hon'ble Green Tribunal vide Order dated 9th August 2019 in OA 347/16 had issued directions to the State Governments to complete the process of BMCs and PBRs in their respective states by 31st January 2020 and had instructed the Ministry of Environment, Forest and Climate Change (MoEF&CC) and the National Biodiversity Authority to conduct a monthly review on the progress made by the State Governments and submit a compliance report to the NGT. The Hon'ble NGT has also ordered that if the process of BMC formation and PBR preparation is not completed before the stipulated deadline, the State Governments shall pay a fine of Rs. 10 lakhs every month to the Central Pollution Control Board which can be used for environmental conservation. A copy of the Order of the NGT is enclosed as Annexure I.

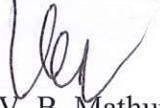
As per the instructions of the Hon'ble NGT, the MoEF&CC and NBA had convened a review meeting on 30/09/2019 and 17/10/2019 at Delhi. A copy of the minutes is enclosed as Annexure II and

1/2

III. The monthly meeting in November 2019 would be held on 27-28th November, 2019 at Chennai for which the meeting notice has been sent to all the Chairman / Member Secretary of the SBBs.

As the responsibility to constitute the BMCs and complete the preparation of PBRs is with the State Governments, I request you to kindly conduct a monthly review at your end, so that the Order of the Hon'ble NGT can be complied within the stipulated deadline. You are requested to kindly furnish a report in this regard to the National Biodiversity Authority on or before 1st December 2019, to enable us to submit a compliance report to the Hon'ble NGT.

Yours faithfully,


(V. B. Mathur)

Encl: As above

To

Shri Rajiv Sinha, IAS
Chief Secretary,
Government of West Bengal,
Nabanna, 13th Floor, 325,
Sarat Chatterjee Road,
Mandirtala, Shibpur,
Howrah – 711 102